

DR. PRAMOD SAWANT CHIEF MINISTER, GOA

No:1-1-2024/CM/39

Date: 07th February 2024

Dear Shri Arjun Ram Meghwal ji,

Greetings of the Season!

I am in receipt of your letter No D.O.H. 11021/09/2023-Leg.II dated nil and entered in my office on 16th October 2023.

You were kind enough to convey that as per articles 82 and 170 (2) and the Explanation to article 330 read with article 332 of the Constitution, until relevant figures for the first Census taken after the year 2026 have been published, it shall not be necessary to readjust the seats in the Legislative Assembly of each State.

I would like to bring it to your notice that as per available records Gawda, Kunbi and Velip were the first settlers of the State of Goa. Untill 2003, these communities were considered as Other Backward Community (OBC). It was only in the year 2003, Hon'ble Parliament approved and declared them as Scheduled Tribe Communities of the State of Goa. Refer Gazette of India dated 08/01/2003, the copy of same is enclosed and marked "Exhibit –A".

During the Census year of 2001, the total population of Scheduled Tribe was 566 only. This was the migrant population from neighbouring states. This is because the abovementioned communities were not considered as ST.

Government of Goa is consistently demanding for reservation of seats for ST population in the Legislative Assembly. Any Delimitation exercise based on 2001 Census will not do any justice to the Tribal Community of Goa. As per Census 2011, the population of ST Communities figure is 1,49,275 which is 10.23% of the total population. A copy same is enclosed and marked as "Exhibit –B".

Scheduled Tribes Community in the State of Goa are getting the reservation in election at Panchayat, Municipalities, Zilla Panchayat but not in Legislative Assembly Elections.

Currently not a single Assembly Constituency is reserved for Scheduled Tribes as the said community was not fitting in the reservation quota as per 2001 census. Next Assembly Election in the State is due in the year 2027. As stated in your letter, if the next Delimitation exercise is undertaken after Census of 2026, then the Tribal Community will be further deprived of their Constitutional right for another 5-6 years.

While reiterating the demand, I am writing this letter for your kind consideration so as to immediately direct the concern authorities for constituting Delimitation Commission to initiate the process of identifying and determining the Assembly Constituencies that needs to be reserved for ST community as per Census 2011 in the State of Goa.

With warm regards,

Yours Sincerely

(Dr. Pramod Sawant)

To,
Shri Arjun Ram Meghwal,
Minister of State, Ministry of Law and Justice (Independent Charge)
402 (A), Shastri Bhawan
New Delhi – 110001.



No: 1/1/2023/CM/144. Date: 04th July 2023

Respected Shri Amit Shah-ji,

Sub: Political Reservations for Scheduled Tribe (ST) Community in the Goa State
Assembly

Assembly Elections are due in the year 2027 in the State of Goa. Currently, Pernem Assembly Constituency is the only Constituency reserved for candidates belonging to the scheduled castes.

Article 332 (part XVI) of the Constitution of India also provides reservation of seats for Scheduled Tribes in Legislative Assemblies of the States. It further states that the number of seats so reserved must be proportional to the number of members of those groups living in the state, and that the seat reservations will be evaluated following each census.

Till date there is no Constituency reserved for the Scheduled Tribe in the State of Goa. State of Goa has 10.23% of Scheduled Tribe (ST) population. Canacona and Quepem taluka have higher ST Population among the other Talukas like Dharbandora and Ponda. ST (GAKUVED) an umbrella organisation of Gauda, Kunbi, Velip and Dhangar Community has always been demanding proportional representation i.e. Political Reservations for the Scheduled Tribe community for the Goa State Assembly Elections for a very long period of time. Yet there is no development on this issue. Opposition parties like Indian National Congress (INC), Trinamool Congress (TMC) are trying to take advantage of the situation by showing BJP in bad taste. The demand will gain momentum as the Lok Sabha polls approaches.

On 24th May 2023, Department of Tribal Welfare, Govt of Goa has already addressed a letter to the Secretary, Ministry of Law and Justice, Union of India for constituting Delimitation Commission to identify and determine the assembly constituencies that will be reserved for ST community in the State of Goa.

In Goa, the tribal Community is found in Hindu as well as Christian community. The ancestors of the Christian tribals were converted by Portuguese to

the Roman Catholic fold of Christianity. Although they have been converted to Christianity, they have still maintained their primitive and original history and culture as inherited from their Hindu ancestors. They are called as Christian Gawdas. This community has a cordial relation with the Scheduled tribes of Hindu religion.

For the Union Territory of Jammu and Kashmir, Delimitation Commission vide Gazette Notification dated 05th May 2022, has provided for 09 seats of the Legislative Assembly to be reserved for the Scheduled Tribes, out of which, 6 are in Jammu region and 3 ACs in Kashmir division. Similarly in January 2014, Election Commission of India has reserved Obra and Dudhi, both Assembly Constituencies in the District Sonbhadra for Scheduled Tribes in the State of Uttar Pradesh. Many of the States have been successful in reserving the Assembly Constituency for the Scheduled Tribes.

It is important that the reservation is provided in the tenure of BJP Government to have a long-lasting advantage. Mere an announcement about reservation of seats for Scheduled Tribe community will garner support from the Christian Gawda community. This will in turn help the party to secure its win in the South Goa parliamentary Constituency in 2024.

In view of above, I request for your kind intervention and direction to the Delimitation Commission to initiate the process to identify and determine the assembly constituencies that will be reserved for ST community in the State of Goa.

With warm Regards.

Your's Sincerely

(Dr Pramod Sawant)

Note: Few of the press clippings are enclosed for information.

To,
Shri Amit Shah,
Union Home Minister,
Ministry of Home Affairs.
North Block,
New Delhi-110001.

By REGISTER A.D.



Government Directorate of Tribal Welfare

5th Floor, Shrama Shakti Bhavan, Patto, Panaji - Goa. Fax: 2438952 Website; tribalwelfare.goa.gov.in Email:-dir-tw.goa@nic.in No. 1-230-2023-24/ADMN/DTW/Political Reservation / 813 Dated: 24/05/2023

To, The Secretary Ministry of Law & Justice, Legislative Department, Shashtri Bhavan, New Delhi.

Sub: Reservation/Representation of SC/ST Community in the Gua State of Legislative Assembly

Sir,

The Article 330 & Article 332 of Constitution of India, provides for Reservation of seat for SC/ST respectively in the House of People & I egislative Assembly of State in proportion to their population. The Article 82 of Constitution of India provides for readjustment of seas after each seasus based on population The Article 170 of the Constitution speaks about composition of the Legislative Assembly seats after each Census the abstract of the said provision may be seen at pages No. 74/C to 68/C

Section 3 of Delimitation Act 2002, (33 of 2002) of Ministry of Law & Justice (Legis'ative Department), New Delhi, the Central Government needs to Constitute Delimitation Commission for purpose of Delimitation of Assembly & Parliamentary Constituencies of the States.

As per census of 2011 the population of ST is 10.23% and SC is 1.74 % in the State of Goa.

The State Assembly legislation of Goa is comprising of 40 Constituencies out of which only one (Pernem) Assembly Constituency is reserved for SC · Community and there is no reservation for ST Community

As per the census of 2011 out of 40 Assembly Constituencies, as per population census four Constituencies needs to be reserved for ST Communities and one for SC Community.

In view of above, provision of Article 330, & Article 332 of the Constitution of India read with Section 3 of Delimitation Act, 2002 you are here by requested to constitute the Delimitation Commission in order to determine and identify the Legislative Assembly Constituencies to be marked & reserved for ST Communities in the State of Goa.

This is issued with the approval of Government.



Yours faithfully,

(Dasharath M. Redkar) Director of Tribal Welfare.

Copy to:

1) OSD to Hon'ble Chief Minister /Minister for Tribal Welfare Secretariat.

2) P.A. to Secretary for Tribal Welfare Department

No: 1-230-2022-23/ADMN/DTW/ Directorate of Tribal Welfare, Panaji-Goa.

Dated: 31/01/2023

NOTE

Sub:- Reservation of seats for Scheduled Tribes in the State of Goa in the House of People and Legislative Assembly.

The Goan original communities viz. Gawdas, Kunbi and Velip was approved by the Hon'ble Parliament and declared as a Scheduled Tribes Communities of the State of State of Goa as per the Gazette of India dated 08/01/2003 page 8(q) in part XIX Goa.

From the year 2003 till date various organizations of Scheduled Tribes has filed numerous representation for seeking political reservation in Goa Legislative Assembly.

As per the Census 2011, the population of Scheduled Tribes Communities figures 1,49,275 which is 10.23%. The Assembly election was held in Goa in the year 2007, 2012, 2017, 2022, without giving reservation to the Scheduled Tribes people by violating the Article 332 of the Constitution of India.

Scheduled Tribes Community in the State of Goa are getting the reservation in election at Panchayat, Municipalities, Zilla Panchayat but not in Legislative Assembly election.

With regards to the various representation made by Scheduled Tribes organization in the Directorate of Tribal Welfare, the proposal has been forwarded time to time to the competent authority such as Election Commission of India, New Delhi, Chief Electoral Officer, Altinho, Panaji, Joint Secretary, Ministry of Home Affairs, Govt. of India, New Delhi.

Upon perusing the proposal of reservation of seats for Scheduled Tribes by Legislative Department, Law and Justice Legal-II Section, it is conveyed vide letter No.H-11021/11/2020-Leg-II dated 05th February, 2021, that allocation of constituency for Scheduled Castes and Scheduled Tribes is done by the delimitation commission during the delimitation exercise based upon the population figures of a particular region with Article 330 of the Constitution. (Copy may be seen at pg 66/C).

However, recently Hon'ble Members of Parliamentary committee on welfare of Scheduled Castes and Scheduled Tribes visited Goa State to study on socio-economic condition of SCs/STs in the State.

During the said visit, Parliamentary Committee convened a meeting with the Chief Secretary and Officials of State Government on 12th January, 2023 and discussion was held on various issues of Tribal in the State including political reservation in the House of people and Legislative Assembly of Goa, inclusion of "Dhangar" community in ST category and giving them as Scheduled Tribes status, etc.

In the said meeting Hon'ble Chairman of the Parliamentary Committee suggested to the Chief Secretary, Govt. of Goa to pursue the matter of political reservation in the State Legislative Assembly on war footing, so that they can get justice in the forthcoming Assembly election to be held in the year 2027.

In order to get the justice as per the Constitutional mandate to the Tribal Community in the State, the proposal of Political Reservation needs to be placed before the Goa Legislature, Government of Goa, for urgent redressal.

In view of above, proposal is put up before the Government alogwith the representation submitted by the 1) President of Mission Political Reservation for Scheduled Tribes of Goa and 2) General Secretary of Gawada Kunbi Velip and Dhangar Federation (GAKUVED) addressed to Dr.(Prof) Kirit Premjibhai Solanki- Hon'ble Chairperson, Parliamentary Committee on the Welfare of Scheduled Castes and Scheduled Tribes, New Delhi, for kind information and further advice in the matter.

May like to see for decision please.

Head Clerk (TW)

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15/02/2023

Hon'ble Chief Minister/Minister for Tribal Welfare

5/N No. 1-230-2023-24/ADMN/DTW/PR Directorate of Tribal Welfare Panaji-Goa

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Dated: -20/04/2023

NOTE

The Directorate of Tribal Welfare is in receipt of note No.117/ASB. Matter/ST Reserve/MC-MLA/23-24 dated 31/03/2023 addressed to Hon'ble Chief Minister placed at page 84/C to 78/C wherein Shri. Premendra Shet, MLA of Mayem Constituency has raised concern about the status of ST population in Mayem Constituency being considerably low and has requested not to consider Mayem Assembly Constituency as proposed to be reserved for ST community.

It is directed to furnish the status of total population of ST community in Mayem constituency based on the latest and updated records available in the department or in absence of which fresh survey maybe conducted and the department of tribal welfare may put up the same for perusal of government.

The letter dated 25/02/2014 addressed to Shri. Suman Kumar Das, Under Secretary Election of India, New Delhi by the office of the Chief Electoral Officer, Panaji-Goa may kindly be seen at pages 96/C to 85/C wherein the office of the Chief Electoral Officer had recommended 16-Mayem and 20-Priol Assembly Constituencies in North District and 36-Quepem and 39-Sanguem Assembly Constituencies in South-Goa are eligible for reservation under ST Category.

It is stated that Hon'ble AAP MLA from Banaulim Constituency, Captain Venzy Viegas raised the star LAQ 3B on the floor of the house during ongoing fourth budgetary session of Eight Legislative Assembly, dated 28 March 2023, seeking to know whether the State Government will reserve Assembly constituency for the ST population. He also further asked, what is the present status and the action taken on the report send by the Directorate of Tribal Welfare on four Assembly seats to be reserved for ST communities.

In this matter, The Hon'ble Chief Minister in his reply stated that, the constituencies for ST reservation would be decided based on the population of the communities in the State of Goa.

The Hon'ble MLA of Mayem Constituency had brought to the notice of the house the letter dated 25/02/2014 written by the office of Chief Electoral Officer, Panaji-Goa and had requested the Hon'ble Chief Minister to look into the matter as the population of ST Community is very less.

The Hon'ble Chief Minister further stated that, the ST Population in Mayem Constituency is very low. However, the population of OBC and General are much higher than ST population and therefore reserving Mayem Constituency as ST reservation would be injustice to Mayem Constituency.

As per census of 2011 the population of ST is 10.23% and SC is 1.74% in the State of Goa.

As per the Population Census 2011, out of 40 Assembly Constituency 04 (Four) Constituencies needs to be reserved for ST Communities and 01 (one) for SC Community.

Section 3 of Delimitation Act 2002, (33 of 2002) of Ministry of Law & Justice (Legislative Department) New Delhi, the Central Government needs to Constitute Delimitation Commission for purpose of Delimitation of Assembly & Parliamentary constituencies of the States, who is competent to identify and decide the reservation of seats in the Parliamentary and Assembly Constituency based on population in the Constituencies.

In view of above, we may request the Ministry of Law & Justice (Legislative Department), New Delhi, to constitute a Delimitation Commission in terms of section 3 of Delimitation Act 2022, for the purpose of Delimitation of Assembly Constituencies to make provision for reservation of seats for ST Community in the State of Goa.

A draft letter is placed in the file at page 76/C for kind approval please. Submitted.

Secretary (TW)

Hon'ble Chief Minister/Minister (TW)

(Dasharath M. Redkar)
Director (Tribal Welfare)

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Directorate of Tribal Welfare

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Date

20/1/2023

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No. 1-230-2023-24/ADMN/DTW Directorate of Tribal Welfare, Panaji-Goa.

Dated:- 02/08/2023

NOTE

Sub:- Reservation of seats for the Schedule Tribe (ST) in the State of Goa in Legislative Assembly.

With the approval of the Government, the Directorate of Tribal Welfare submitted the proposal to the Ministry of Law & Justice (Legislative Department), New Delhi, to constitute a Delimitation Commission in terms of section 3 of Delimitation Act, 2002 for the purpose of Delimitation of Assembly Constituencies to make provision for reservation of seats for ST community in the state of Goa.

In this context, upon perusing the said proposal Legislative Department, Legislative - II section Shastri Bhavan, New Delhi vide Office Memorandum dated 28th July 2023 submitted to this Directorate and stated that the readjustment of Parliamentary and Legislative Assembly Constituencies was undertaken in accordance with the provision of the Delimitation Act, 2002 by the Delimitation Commission and the Delimitation order, 2008 issued by the said Commission is still in force.

Further, Article 82 and 170(2) and the Explanation to article 330 read with article 332 of the Constitution provides that until the relevant figures for the first census taken after the year 2026 have been published, it shall not be necessary to readjust the seats in the Legislative Assembly of each State. Therefore, it is clear that the next Delimitation exercise and the readjustment of seats, including the number of seats to be reserved for SCs and STs would only take place by a Delimitation Commission to be constituted for the purpose after the relevant figures of the census taken after the year 2026 is published.

The above Office Memorandum dated 28th July 2023 had issued with the approval of Hon'ble Minister of State for Law & Justice (Independent charge).

In the view of above we may submit the file to the Government for kind information.

Submitted

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Director (TW)

Secretary (The

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No. 1-230-2023-24/ADMN/DTW Directorate of Tribal Welfare, Panaji – Goa.

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Date: 07/02/2024

NOTE

Sub: - Reservation of Seats for ST's in the Goa Legislative Assembly

The job of delimitation is assigned to a high power body. Such a body is known as Delimitation Commission or a Boundary Commission. In India, such Delimitation Commissions have been constituted five times - in 1952 under the Delimitation Commission Act, 1952, in 1963 under the Delimitation Commission Act, 1962, in 1973 under the Delimitation Act, 1972 and in 2002 under the Delimitation Act, 2002. The Delimitation Commission in India is a statutory body.

It is pertinent to note that although the Parliament has frozen the total number of seats in the legislative Assemblies and the Lok Sabha through the Constitution 84th Amendment) Act, 2001, and the Constitution (87th Amendment) Act, 2003, the number of seats reserved for the Scheduled Castes and Scheduled Tribes have not been frozen.

The Delimitation Commission, set up under the Delimitation Act, 2002, was entrusted with the task of readjusting all Parliamentary and Assembly constituencies in the Country. The Commission's role under the Constitution and the Delimitation Act, 2002 was to readjust the Parliamentary and Assembly constituencies in all the states of India, (except the state of Jammu and Kashmir) on the basis of population ascertained in the 2001 Census.

The Parliament initially provided for the Delimitation exercise to be conducted on the basis of the 1991 census. Subsequently, it amended the Constitution of India (eighty-seventh Amendment dated 22nd June, 2003), which provided that the delimitation work shall be done by the Commission on the basis of the 2001 census and not on 1991 census figures.

The Commission took great care in identifying the seats reserved for the Scheduled Castes and Scheduled Tribes in the Legislative Assemblies and the Lok Sabha. Articles 330 and 332 of the Constitution of India, and Section 9 (1) (d) of the Delimitation Act, 2002 make it clear that in the reservation of constituencies for the Scheduled Tribes, the Commission has no discretion and only those seats where their proportion is the highest, are to be reserved. This was done by working out the percentage of Scheduled Tribe population in each Assembly and Parliamentary Constituency and identifying the requisite number of reserved constituencies by arranging them in descending order.

As per the 2001 census the ST population of the State of Goa was 566. The same was considered by the Delimitation Commission and accordingly no seat in the Assembly was reserved for the ST community. the state of the plant of the part of the part of the property of the part of

The Goan Original Communities viz. Gawdas, Kunbis and Velips was approved by the Hon'ble Parliament and declared as a Scheduled Tribes Communities of the State of Goa as per the Gazette of India dated 08/01/2003.

As per the census 2011, the population of Scheduled Tribes Communities figure 1,49,275 which is 10.23%.

Scheduled Tribes Community in the State of Goa are getting the reservation in election at Panchayat, Municipalities, Zilla Panchayat but not in Legislative Assembly Elections.

Various Organizations of Scheduled Tribes Communities has filed numerous representations for seeking Political Reservation in Goa Legislative Assembly.

With regards to various representation made by Scheduled Tribes Organization in the Directorate of Tribal Welfare, the proposal has been forwarded time to time to the Competent Authority, such as Election Commission of India, New Delhi, Chief Electoral Office, Altinho Panaji, Joint Secretary, Ministry of Tribal Affairs, Government of India, New Delhi and Ministry of Law & Justice, Legislative Section, New Delhi.

Upon perusing the proposal of reservations of seats for Scheduled Tribes by Legislative Department, Law & Justice Legal II Section, it is conveyed vide letter No. H-11021/11/2020-leg-II dated 05/02/2021 that allocation of Constituency for Scheduled Castes & Scheduled Tribes is done by the Delimitation Commission during the Delimitation exercise based upon the population figures of a particular region with Article 330 of the Constitution.

Further, with the approval of the Government, the Directorate of Tribal Welfare submitted the proposal to the Ministry of Law & Justice (Legislative Department), New Delhi, to constitute a Delimitation Commission in terms of section 3 of Delimitation Act, 2002 for the purpose of Delimitation of Assembly Constituencies to make provision for reservation of seats for ST Community in the State of Goa. (may be seen at pg. no. 98/C)

In this context, upon perusing the said proposal Legislative Department, Legislative-II section Shastri Bhavan, New Delhi vide Office Memorandum dated 28th July 2023 submitted to this Directorate and stated that the readjustment of Parliamentary and Legislative Assembly Constituencies was undertaken in accordance with the provision of the Delimitation Act, 2002 by Delimitation Commission and the Delimitation Order, 2008 issued by the said Commission is still in force. (may be seen at pg. no.104C)

Further, Article 82 and 170 (2) and the Explanation to Article 330 read with Article 332 of the Constitution provides that until the relevant figures for the first census taken after the year 2026 have been published, it shall not be necessary to readjust the seats in the Legislative Assembly of each State. Therefore, it is clear that the next Delimitation exercise and the readjustment of seats, including the number of seats to be reserved for SCs and STs would only take place by a

Delimitation Commission to be constituted for the purpose after the relevant figures of the census taken after the year 2026 is published.

The ST community people of Goa are agitating and demanding the formation of Delimitation Commission before the forthcoming Lok Sabha Election are notified by the Election Commission of India.

We may request the Ministry of Law & Justice (Legislative Department), New Delhi to constitute the Delimitation Commission for the purpose of Delimitation of Assembly Constituencies for reservation of Assembly seats for ST community in the Goa Legislative Assembly.

Accordingly draft letter addressed to Ministry of Law and Justice, New Delhi under the signature of Hon'ble Chief Minister of Goa is placed for approval.

Submitted.

M91 102/2024

Secretary (TW)

Letter blaced at 222/c

Hon'ble Chief Minister / Minister for Tribal Welfare

Triba

H-11021/22/2023-Leg.-II Legislative Department Legislative-II Section

Shastri Bhawan, New Delhi, Dated the 28th July, 2023

OFFICE MEMORANDUM

Sub.: Reservation/Representation of SC/ST Community in the Goa State of Legislative Assembly-reg.

The undersigned is directed to refer to your letter dated 24.05.2023 and to state that the readjustment of Parliamentary and Legislative Assembly Constituencies was undertaken in accordance with the provisions of the Delimitation Act, 2002 by the Delimitation Commission and the Delimitation Order, 2008 issued by the said Commission is still in force.

- 2. Articles 82 and 170(2) and the Explanation to article 330 read with article 332 of the Constitution provides that until the relevant figures for the first census taken after the year 2026 have been published, it shall not be necessary to readjust the seats in the Legislative Assembly of each State. Therefore, it is clear that the next delimitation exercise and the readjustment of seats, including the number of seats to be reserved for the SCs and STs would only take place by a Delimitation Commission to be constituted for the purpose after the relevant figures of the census taken after the year 2026 is published.
- 3. This issues with the approval of Hon'ble Minister of State for Law & Justice (Independent charge).

(Girdhar G Verma) Assistant Legislative Counsel

Tele: 23382156

Director of Tribal Welfare, The Directorate of Tribal Welfare, 5th Floor, Shrama Shakti Bhavan, Patto, Panaji, Goa. Email

Directorate of Tribal Waters
Inward 34/0
Date 7/8/23

Email HC-1

Director Tribal Welfare

Reservation/Representation of SC/ST Community in the Goa State of Legislative Assembly-reg.

From: pqlaw <pqlaw@nic.in>

Mon, Aug 07, 2023 01:18 PM

@1 attachment

Subject: Reservation/Representation of SC/ST Community

in the Goa State of Legislative Assembly-reg.

To: Director Tribal Welfare <dir-tw.goa@nic.in>

Cc: Mahesh Babu <mahesh.babu75@gov.in>, Girdhar

Gopal Verma < girdhar.verma@gov.in>

Sir,

I am directed to refer to your letter dated 25th July, 2023 and to state that necessary action in the matter has been taken and a reply duly approved by the Hon'ble Minister of State for Law and Justice (Independent Charge) was sent to the Director of Tribal Affairs, Directorate of Tribal Welfare, Government of Goa, Panaji, Goa *vide* this Department's letter of even number dated 28th July, 2023 and the same was also forwarded *vide* an *e*-mail dated 28th July, 2023 at <u>dir-tw.goa@nic.in</u>. However, the same is being forwarded again with this *e*-mail for information and reference in the matter.

With Regards, (S. Mahesh Babu) Deputy Legislative Counsel, Legislative Department, Ministry of Law and Justice.







अमित शाह AMIT SHAH



गृह मंत्री एवं सहकारिता मंत्री भारत सरकार HOME MINISTER AND COOPERATION MINIST

HOME MINISTER AND COOPERATION MINISTER
GOVERNMENT OF INDIA

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Dr. Pramod Sawant Ji,

2 1 JUL 2023

I have received your letter dated 04th July, 2023, regarding Political Reservation for Scheduled Tribe (ST) Community in the Goa State Assembly.

With regards,

Yours sincerely,

(Amit Shah)

Dr. Pramod Sawant,
Chief Minister, Goa,
Minister's Block,
Sacreteriat Complex,
Porvorim (Goa) – 403 521.

Office: Ministry of Home Affairs, North Block, New Delhi-110001 Tel.: 23092462, 23094686, Fax: 23094221

E-mail : hm@nic.in